

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

(IB)-300(PB)/2017

In the matter of:

M/s. Aditi Engineering ... Applicant

v.

M/s. Tecpro Engineers Ltd. ... Respondent

SECTION: Under Section 9 of the Insolvency & Bankruptcy Code.

Order delivered on 23.11.2017

Coram

R.VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN,
HON'BLE MEMBER (TECHNICAL)

For the applicant:

For the respondent:

For Corporate Debtors

Mr. Dhruv Gandhi

Ms. Rati Tandon.

ORDER

At the time of hearing Learned counsel for the petitioner represented and seeks a short adjournment. Taking into consideration the paucity of time adjournment is granted to 14.12.2017.

Sdl-

(DEEPA KRISHAN)
MEMBER(TECHNIAL)

Sdl-

(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS